

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 1413 of 1999.

Allahabad this the 10th day of May 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Mohd. Maqsood Alam,
son of Mohd. Mustafa
Gate-man (Operating) at Kadipur Station
North Eastern Railway
Varanasi R/o Mohalla- Pachmahla, District
Jahanabad (Bihar).

.....Applicant.

(By Advocate : Sri Namwar Singh)

Versus.

1. Union of India
through Secretary,
Ministry of Railway,
Government of India,
New Delhi.
2. Chairman,
Railway Board, Railway Bhawan,
New Delhi.
3. General Manager,
North Eastern Railway
Gorakhpur.
4. Divisional Rail Manager,
North Eastern Railway,
Varanasi.

.....Respondents.

(By Advocate : Sri A.K. Gaur)

O_R_D_E_R

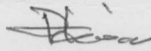
(By Hon'ble Mr. Justice S.R. Singh, V.C.)

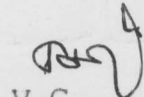
Heard Sri S. Lal holding brief of Sri Namwar Singh
learned counsel for the applicant and Sri M.K. Sharma
holding brief of Sri A.K. Gaur learned counsel for the
respondents.

2. Perused² the Misc. Application on hand, The ^{Original} ~~Restoration~~
Application was dismissed in default and for non prosecution
on 23.04.03. Restoration Application No.2186/03 came to be
dismissed as time barred vide order dated 17.09.03. Civil
Misc. Delay Condonation Application No.3978/03 has

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been filed on 17.10.03 seeking condonation of delay in filing restoration application accompanying ~~the~~^{the} Civil Misc. Recall/Restoration Application No.3979/03. The order dated 17.09.2003 dismissing the earlier restoration application No.2186/03 as time barred ^{was passed} in presence of the Counsel for the parties. The said order ~~is~~ being on merit, the present restoration application is not maintainable. Accordingly, the Misc. Restoration Application on hand is rejected.


A.M.


V.C.

Manish/-